

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO 3060
TO BE ANSWERED ON 06.12.2019

FAST TRACK COURT FOR RAPE CASES

+3060. SHRI HARISH DWIVEDI :

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken a decision to set up Fast Track Courts in the country with the Nirbhaya Fund for disposal of pending rape cases, if so, the details thereof;
- (b) the number of courts proposed to be established; and
- (c) the name of such districts in Uttar Pradesh where the said courts are being set up?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

- (a) & (b) :Yes sir. A Scheme on the lines of other Centrally Sponsored Schemes for setting up of a total of 1023 Fast Track Special Courts (FTSCs) for expeditious trial and disposal of rape cases and cases under Protection of Children from Sexual Offences (POCSO) Act has been formulated by Department of Justice, Ministry of Law and Justice, Government of India. The total estimated cost is Rs. 767.25 crore, out of which Central Share is Rs. 474 crore.
- (c) It has been proposed to set up 218 FTSCs in the State of Uttar Pradesh. The decision of Government of Uttar Pradesh in this regard is awaited.
